

surrendering, the petitioner will be enlarged on bail on showing proof of depositing Rs.1,40,000/- D.C., Bokaro without prejudice to his defence in this case and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned SDJM, Bokaro in connection with Pindrajora P.S. Case No. 36 of 2020 **with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

In case the petitioner deposits Rs.1,40,000/- with D.C., Bokaro, learned court below will pass appropriate order regarding the same at the time of conclusion of trial.

(Anil Kumar Choudhary, J.)

Pappu/